

3 (7)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 25/95 in OA 2804/92

New Delhi, this 22<sup>nd</sup> day of March, 1995

Hon'ble Shri Justice S.C. Mathur, Chairman  
Hon'ble Shri P.T.Thiruvengadam, Member (A)

Shri B.K. Jain  
23A, Pitam Pura, Delhi-34 .. Applicant  
by Shri S.K. Gupta, Advocate

Versus

Union of India, through  
Shri M.R. Sivaraman  
Secretary (Revenue)  
Min. of Finance, New Delhi  
Shri B.K. Agarwal  
Director General  
DRI, IP Bhawan  
IP Estate, New Delhi .. Respondents

O R D E R (ORAL)

Shri Justice S.C. Mathur

Shri M.K. Gupta, Advocate has appeared and filed compliance affidavit on behalf of the respondents. The learned counsel for the applicant has admitted that the judgement of the Tribunal has been fully complied with.

2. In view of the above, the contempt petition is consigned to records and the notice is discharged. There shall be no order as to costs.

1.1.26

*Mathur*  
(S.C. Mathur)  
Chairman  
22.3.1995

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